

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1438
ANSWERED ON:04.03.2016
Pending Cases
Shetty Shri Gopal Chinayya

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the rising number of cases relating to this ministry in various courts is a matter of serious concern;
- (b) if so, the reasons therefor;
- (c) whether the Government has constituted or proposed to constitute any group of experts for evolving any system to reduce the number of pending cases; and
- (d) if so, the details in this regard ?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) & (b): The Ministry has not received such concerns. This Ministry administers Companies Act, 1956/ 2013 which includes filing of prosecution cases against the defaulting companies and their directors/ officers in default, which are pending in various courts in the country.

(c)& (d): No, Madam.
